

royalty in respect of any mineral oil so as to exceed 20% of the sale price of the mineral oil at the oilfields of the oil well-head, as the case may be. This provision also stipulates that the Central Government shall not enhance the rate of royalty in respect of any mineral oil more than once during any period of three years.

(b) The rate of royalty on crude oil was fixed at Rs.481/- per metric tonne for the period 1.4.1990 to 31.3.1993 in February, 1993. For the period 1.4.1993 to 31.3.1996, an "on account" payment @ Rs. 528/- per metric tonne towards royalty on crude oil was made subject to adjustment on notification of the final rate of royalty and finalisation of crude price in due course.

(c) For the three years period (1993-94 to 1995-96), the actual weighted cost of production would be worked out on the basis of the figures audited by the Comptroller & Auditor General and the final rate of royalty notified and necessary adjustments made against the "on account" payments already made. Oil Coordination Committee under the Ministry of Petroleum and Natural Gas has already been asked to finalise the fixation of the "on account" rate of royalty on crude oil for the period 1996-97 to 1998-99.

#### Kutir Jyoti Programme

167 DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether the Kutir Programme is still under implementation in different States;

(b) if so, the grants given to different States for the implementation of Kutir Jyoti Programme during the last three years; and

(c) the number of villages in the country brought under this programme so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The grant given to different States for implementation of Kutir Jyoti Programme during the last three year is given in the Statement enclosed.

(c) Under the Kutir Jyoti Programme, the allocation of grant amount is made for the State as a whole by the Central Government. The task of identification of area/village and actual beneficiaries and release of connections is carried out by the State Government/State Electricity Boards. Upto March, 1996, over 21 lakh connections have been released under this programme

#### STATEMENT

##### State-wise details of Grant released under Kutir Jyoti Programme during 1993-96

		(Rs. in lakhs)		
S. No.	SEBs/State Govt.	Grant Released 1993-94	1994-95	1995-96 (Prov.)
1.	APSEB	93.86	109.54	214.61
2.	Arunachal Pradesh	3.08	0.61	5.20
3.	ASEB	0.00	8.60	50.00
4.	Bihar SEB	71.80	26.18	71.52
5.	Goa	0.00	0.00	0.00
6.	Gujarat SEB	25.36	12.68	20.00
7.	Haryana SEB	10.26	2.83	3.00
8.	HPSEB	1.08	1.08	10.03
9.	J & K SEB	0.00	0.78	0.00
10.	Karnataka EB	488.96	97.48	490.68
11.	Kerala SEB	10.36	0.13	9.26
12.	Madhya Pradesh EB	201.42	262.08	394.12
13.	Maharashtra SEB	52.50	36.71	237.76
14.	Manipur	0.28	0.21	0.14
15.	Meghalaya SEB	2.66	1.52	1.52
16.	Mizoram	1.32	8.00	4.00
17.	Nagaland	0.92	0.34	0.30
18.	Orissa SEB	21.04	14.48	14.48
19.	Punjab SEB	4.50	2.40	6.02
20.	Rajasthan SEB	76.55	7.12	12.44
21.	Sikkim	10.24	9.80	26.50
22.	Tamil Nadu EB	88.36	85.00	480.00
23.	Tripura	2.52	3.08	1.60
24.	Uttar Pradesh SEB	0.00	20.00	0.00
25.	West Bengal SEB	46.08	3.79	25.17
26.	UTs	0.00	0.00	0.00
Grand Total		1213.15	714.44	2078.35

#### Telephone Exchanges in Kerala

168. SHRI RAMESH CHENNITHALA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of Electro-Mechanical and Cross Bar Exchanges in Kerala at present;

(b) whether all these exchanges have completed in 15 years of life;

(c) whether there is any proposal to replace them with electronic exchanges; and

(d) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) There are 52 Electro-Mechanical Exchanges including 13 Cross Bar Exchanges as on 30.6.1996.

(b) Out of 52 exchanges, only 7 have completed more than 15 years of life.

(c) Yes, Sir.

(d) 32 exchanges are planned to be replaced during 1996-97. Remaining 20 exchanges are planned to be replaced progressively in subsequent years.

#### Infiltrators

169 SHRI GIRDHARI LAL BHARGAVA  
PROF RASA SINGH RAWAT :

Will the Minister of HOME AFFAIRS be pleased to state

(a) the progress made so far regarding the erection of barbed fence along the Indo-Pak border,

(b) the number of persons arrested by various agencies from the border district for sneaking inside the Indian territory during the last one year till date,

(c) the action taken against them including the steps taken to check it in future,

(d) the total number of Pakistani citizens arrested while trying to enter India illegally and the action taken against them,

(e) the number of such Pakistani citizens who have been detained in jails but against whom cases have not been filed in the competent courts,

(f) whether some of these persons have not been deported to Pakistan and instead allowed to stay in India, and

(g) if so, the details of such persons?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) The progress of fencing work along the Indo-Pak border is as under

	Completed	To be completed
Punjab	451 Kms	-
Rajasthan	600 Kms	435 Kms
Gujarat	Terrain not suitable for Fencing	
Jammu	-	180 Kms

(b) 4487 persons were arrested by BSF during 1995 and 1996 on the Indo-Pak border

(c) On apprehension such persons are handed over by BSF to local Police authorities for taking

necessary action under the law. To check infiltration, the following steps have been taken

(i) Border fence/flood lighting has been erected/being erected

(ii) OP towers have been erected on International Border.

(iii) Additional Bns. have been sanctioned in order to reduce the gaps between the BOPs and Patrolling Nakas have been increased/ intensified

(iv) Binoculars, goggles, twin telescopes, PNV binoculars and hand held search lights have been provided for enhanced vigilance on the border

(v) Boats/motor boats have been provided for patrolling riverine area

(vi) The intelligence set up has been geared up for keeping close surveillance on the border.

(d) In total 255 Pakistani Nationals were apprehended by BSF during 1995 and 1996 on the Indo-Pak border and were handed over to State Police. Action has been taken by State Police under the law in these cases

(e) to (g) The information is being collected and will be laid on the Table of the House

#### Gas based Fertilizer Plants

170 SHRI SANTOSH KUMAR GANGWAR Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) whether any action has been taken by the Government to double the capacities of gas based fertilizer plants at Jagdishpur and Aonla in Uttar Pradesh.

(b) if so the details thereof and

(c) the time by which additional gas is likely to be allocated to these plants so as to enable them to double their capacities as planned?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) to (c) A project for doubling the capacity of the Aonla plant of M/s Indian Farmers Fertilizer Cooperative Ltd. was approved by the Government on 30.9.1993. The required quantity of natural gas (1.75 MMSCMD) has been allocated for the project which is expected to be commissioned by 1.1.1997.

The project of M/s Indo Gulf Fertilizers and Chemicals Corporation Ltd. for doubling the capacity of their plant at Jagdishpur (U.P.) has not materialised since the projected gas availability along the HBJ pipeline is fully allocated and it is not feasible to consider additional allocation of gas